
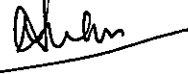

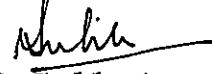


Serial No. of Order	Date of Order <sub>n</sub>	Order with Signature	Office Note as to action (if any) taken on Order
10.	RSR/ 04.03.2005	<p>meantime, the State respondents are at liberty to file the additional counter affidavit if so advised within a period of one month from today and thereafter, the petitioners are also at liberty to file rejoinder if so advised. It is made clear that at the time of hearing of this case, the State respondents shall produce the related files.</p> <p style="text-align: center;">             (N. Surjamani Singh)  <u>Chief Justice (Actg.)</u> </p> <p style="text-align: center;">             ( A. P. Subba )  <u>Judge</u> </p> <p style="text-align: center;">W. S. C. and</p> <p>Heard Mr. M. Z. Ahmed, assisted by Miss B. Dutta, learned Counsel for the petitioners, Mr. S. P. Wangdi, learned Advocate General assisted by Mr. Karma Thinlay, learned Assistant Govt. Advocate for the State respondents 1 and 4 and Mr. J. B. Pradhan, learned Counsel for respondent No.2 – State Trading Corporation of Sikkim.</p> <p>At the very outset, it is submitted by Mr. Ahmed, learned Counsel for the petitioners that the petitioners are not pressing this writ petition. In our considered view, the petitioners have taken lot of time from this Court unnecessarily right from August, 2004.</p> <p>However, this Court allow the prayer for withdrawal of this case as not pressed subject to the payment of cost of Rs.3000/- (Rupees three thousand), which shall go towards the fund of the</p>	

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At/		<p>Sikkim Bar Association. The petitioners shall deposit the cost with the Registry of this Court within a week from today.</p> <p>This writ petition is closed on withdrawal.</p> <p style="text-align: center;">             ( <u>N. Surjamani Singh</u> )  <u>Chief Justice (Actg.)</u> </p> <p style="text-align: center;">             ( <u>A. P. Subba.</u> )  <u>Judge</u> </p>	